

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 47 of 2020**

**IN THE MATTER OF:**

**Anitha Rayapati & Ors.**

**....Appellants**

**Vs.**

**BIT Corp Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Anil Airi, Sr. Advocate with Mr. Ravi Krishan Chandna and Mr. Mudit Ruhela, Advocates**

**For Respondents: Dr. S. V Rama Krishna, Advocate for R-3, 4  
Mr. A. Subba Rao, Advocate for R-5.**

**O R D E R**

**26.02.2020:** Issue notice.

Notice on behalf of Respondent Nos. 3 & 4 is accepted by Dr. S.V. Rama Krishna and for Respondent No. 5 by Mr. A. Subba Rao. No further notice is to be issued to them.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

Any action taken by the Respondents in pursuance of the impugned order shall be subject to the outcome of this appeal.

List this appeal 'for admission (after notice)' on **20<sup>th</sup> March, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

*sa/nn*